

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-478/ND/2020

IN THE MATTER OF:

M/s. Reliance Home Finance Ltd.

...PETITIONER

Vs.

M/s. Jubilant Malls Pvt. Ltd. and Others

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 11.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

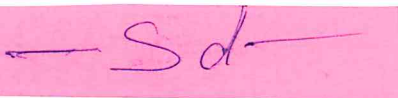
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Financial-creditor :Mr. Akhil Sachar, Ms. Sunanda
Tulsyan, Advocates.**

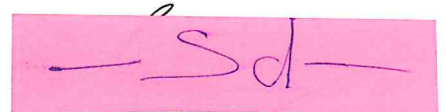
For the Respondent/ Corporate-debtor :Mr. Aseem Talwar, Advcoate.

ORDER

Heard the submissions made by the Learned Counsel for the Financial-creditor. Advocate Mr. Aseem Talwar has appeared on behalf of the Corporate-debtor and submitted that he was engaged by the Corporate-debtor newly, therefore prayed for grant of time for filing reply and "vakalatnama" in the matter. Three days' time has been granted for filing "vakalatnama" and two weeks' time for filing reply as prayed for. Matter is adjourned to 01.02.2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)